

ITEM NO.10

Court 2 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).359/2022

(Arising out of impugned final judgment and order dated 17-11-2021 in WP(C) No.12954/2021 passed by the High Court Of Delhi at New Delhi)

DIVYA TIWARI

Petitioner(s)

VERSUS

NATIONAL TESTING AGENCY & ORS.

Respondent(s)

(IA No.3595/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Sanjay Hegde, Sr. Adv.
Mr. Awanish Sinha, AOR
Mr. Paritosh Budhi Raja, Adv.
Mr. Rajesh Prasad, Adv.

For Respondent(s) Mr. Rupesh Kumar, AOR
Ms. Neelam Sharma, Advocate
Ms. Pankhuri Shrivastava, Advocate

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere in the matter.

The Special Leave Petition is dismissed.

Pending applications, if any, shall stand disposed of.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER